

Rep by Acts 6 of 1974, s. 2 & Sch I

THE IRON ORE MINES LABOUR WELFARE CESS
(AMENDMENT) ACT, 1963

No. 24 OF 1963

[24th August, 1963]

An Act to amend the Iron Ore Mines Labour Welfare Cess Act, 1961.

BE it enacted by Parliament in the Fourteenth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Iron Ore Mines Labour Welfare Cess (Amendment) Act, 1963.

Amendment of section I. 2. In section 1 of the Iron Ore Mines Labour Welfare Cess Act, 1961, for sub-section (3), the following sub-section shall be substituted, namely:—

“(3) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint, and different dates may be appointed for different States.”